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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

OA/350/951/2019

Date of Order: 27.09.2019

Coram: Hon'ble Mrs. Manjula Das, Judicial Member
Hon'ble Mr. N. Neihsial, Administrative Member

Aparajita Mitra, wife of late Mritunjay Mitra, Ex-free service clerk of Eastern Railway, Howrah, 225/1, Bijoy Badal Dinesh Hind Motor, District - Hooghly, Pin 711223.

---Applicant

Versus

1. Union of India, service through the General Manager, Eastern Railway, 17, Netaji Subhas Road, Kolkata - 700001.
2. The Chief Personnel Officer, Eastern Railway, 17, Netaji Subhas Road, Kolkata - 700001.
3. The Divisional Personnel Officer, Eastern Railway, Howrah, Pin 711101.

---Respondents

For the Applicant(s): Ms. B. Ghosh Dutta, counsel

For the Respondent(s): Mr. P. Mukherjee, counsel

O R D E R (O R A L)

Per: Mrs. Manjula Das, Judicial Member:

Heard Ms. B. Ghosh Dutta, ld. counsel appearing on behalf of the applicant and Mr. P. Mukherjee, ld. counsel appearing on behalf of the respondents.

2. Ms. B. Ghosh Dutta, ld. counsel for the applicant submits that the applicant is the widow of the deceased employee, late Mritunjay Mitra, who had served under the respondents department as Free Service Clerk and thereafter was medically decategorised and subsequently died on 3.4.2019.

Ld. counsel further submits that the husband of the applicant, late Mritunjay Sarkar, had earlier filed a case before this Tribunal vide O.A/585/2017 which was disposed of with some direction. Thereafter, the respondents have passed a speaking order dated 28.08.2018. Subsequently,

after the death of her husband, on 3.4.2019, the widow, informed the authorities regarding the death of the ex-employee and also for non-payment of arrear of pay and settlement dues but till date no steps has been taken for payment of the same. Being aggrieved, she has approached this Tribunal vide the present O.A.

3. At hearing, Mr. P. Mukherjee, ld. counsel for the respondents submits that as stated in the speaking order passed on 28.08.2018, the matter has been examined and consequential benefits regarding arrear of pay and settlement dues will be paid in due course. He further submits that as of now, he does not have any instruction whether the settlement dues has paid to her or not but it will be settled soon.

4. Ms. B. Ghosh Dutta, ld. counsel for the applicant, submits that she would be satisfied if a direction is issued to the respondent authorities to release the consequential benefits regarding arrear of pay and settlement dues of the deceased employee within a specific time frame.

5. We have heard the ld. counsel for both sides and accepted the prayer made by ld. counsel for the applicant.

6. Accordingly, we dispose of the O.A. by directing the respondent authorities to expedite the matter for settlement of the dues of the deceased employee, which will be in favour of the legal widow/wife of the deceased employee but not later than 3 months.

7. We hope and trust that the department will take initiative at the earliest so as to get rid of the financial problems of the widow of the deceased employee.

(N. Neihsial)
Member (A)

(Manjula Das)
Member (J)